

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.1**

Excise Appeal No.450 of 2011

(Arising out of Order-in-Original No.15/Commissioner/CE/Haldia/2011 dated 09.03.2011 passed by Commissioner of Central Excise, Haldia Commissionerate, Kolkata.)

M/s. Ramsarup Lohh Udyog

(Unit of M/s. Ramswarup Industries Ltd.)

(Sahachak, Tata Metaliks Road, P.O. Rakha Jungle, Kharagpur, Midnapur (West), West Bengal-721301.)

...Appellant

VERSUS

Commissioner of Central Excise, Haldia Commissionerate

.....Respondent

(15/1, Strand Road, Custom House, M.S. Building, Kolkata-700001.)

APPEARANCE

Ms.Bhavna Singh, Chartered Accountant for the Appellant (s)
Shri S.Mukhopadhyay, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)

FINAL ORDER NO. 76433/2023

DATE OF HEARING : 22 August 2023

DATE OF DECISION : 22 August 2023

Per : ASHOK JINDAL :

Today, when the matter was called, Ld.Counsel on behalf of the assessee/appellant submitted that the assessee has gone to NCLT and as per order dated 04.09.2019 resolution plan has been approved by NCLT, the appeal filed by the appellant has become infructuous.

2. In view of this, we dismiss the appeal as infructuous.

(Dictated and pronounced in the open Court.)

Sd/

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

Sd/

**(K. ANPAZHAKAN)
MEMBER (TECHNICAL)**

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